EMPLOYEES' FAMILY PENSION (2ND AMNDT.) SCHEME, 1976

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy of the Employees' Family Pension (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 427 in Gazette of India dated the 20th March, 1976, under sub-section (2) of section 7 of the Employees' Provident fund and Family Pension Fund Act, 1952. [*Placed in Library. See* No LT-10674/76.]

BOMBAY ELECTRICITY DUTY (GUJARAT AMENDMENT) ACT, 1976

ऊर्जा मंत्रालय में उप-मंत्री (प्रो० सिद्धेश्वर प्रसाद) मैं गुजरात राज्य विधान मंडल (शक्तियों का प्रत्यायोजन) अधिनियम, 1976 की धारा 3 की उपधारा (3) के अन्तर्गत बम्बई विद्युत शुल्क (गुजरात संशोधन) अधिनियम 1976 (हिन्दी तथा अंग्रेजी संस्करण) (1976 का राष्ट्रपति का अधिनियम संख्या 6) की एक प्रति जो दिनांक 31 मार्च, 1976 के भारत के राजपत्र में प्रकाशित हुआ था, सभा पटल पर रखता हूं।

[*Placed in Library. See* No LT-10671/76.]

TAMIL NADU ADDITIONAL ASSESSMENT AND ADDITIONAL WATER-CESS (AMENDMENT) ACT, 1976

प्रो० सिद्धेश्वर प्रसाद मैं, श्री केदार नाथ सिंह की ओर से, तमिल नाडु राज्य विधान मंडल (शक्तियों का प्रत्यायोजन) अधिनियम, 1976 की धारा 3 की उप धारा (3) के अन्तर्गत तमिलनाडु अतिरिक्त निर्धारण तथा अतिरिक्त जल उपकर (संशोधन) अधिनियम, 1976 (हिन्दी तथा अंग्रेजी संस्करण) (1976 का राष्ट्रपति का अधिनियम संख्या 4) की एक प्रति जो दिनांक 31 मार्च 1976 के भारत के राजपत्र में प्रकाशित हुआ था, सभा पटल पर रखता हूं।

[*Placed in Library. See* No. LT-10670/76.]

NOTIFICATION UNDER CUSTOMS ACT, 1962 WITH EXPLANATORY MEMORANDUM

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of Notification No. 66/76-Customs [G.S.R 292(E)] (Hindi and English versions) published in Gazette of India dated the 14th April, 1976 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See* No. LT-10676/76.]

12.11 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twenty-sixth Report have recommended that leave of absence be granted to the follow-